

## E-AUCTION SALE NOTICE

## EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PL174759

Retail Central &amp; Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) &amp; 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

That Bajaj Housing Finance Ltd, (hereinafter referred as Original Lender/BFL has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited on its own/acting in its capacity as trustee of EARC TRUST-SC 422 (herein after referred to as "EARC") pursuant to the Assignment Agreement dated 27-09-2021 under Sec-5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the BFL and all the rights, title and interests of BFL with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower(s) and EARC exercises all its rights as the secured creditor.

The notice of 30 days is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the symbolic possession of the mortgage property which has been taken by the Authorised Officer (AO) of the selling institution, will be sold on "As is where is", "As is what is", and "Whatever there is" basis, for recovery of the amounts mentioned herein below due to EARC together with future interest and other expenses/costs thereon deducted for any money received by EARC from Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are mentioned below for the property.

## DETAILS OF SECURED ASSET PUT FOR AUCTION:

| S. No. | Loan Account No                                            | Name of Borrower/ Co Borrower | Trust name        | Total Outstanding Due INR as on 30-03-2026                              | Reserve Price INR | Earnest Money Deposit (EMD) IN INR | Date and Time of Auction  | Type of Possession |
|--------|------------------------------------------------------------|-------------------------------|-------------------|-------------------------------------------------------------------------|-------------------|------------------------------------|---------------------------|--------------------|
| 1.     | 582HSL95911777 & 582TSH9600370 / Bajaj Housing Finance Ltd | 1. Bhupender Singh (Borrower) | EARC TRUST-SC 422 | 582HSL95911777 - Rs. 46,07,331.42/- & 582TSH9600370 - Rs. 7,03,621.40/- | ₹ 66,00,000/-     | ₹ 6,60,000/-                       | 05-05-2026 at 11:30:00 AM | Symbolic           |

**PROPERTY DESCRIPTION:** All That Piece And Parcel Of Mortgaged Property Having Admeasuring 950 Sq. Ft. (Carpet/Builtup Area) Flat No. 1903 On 19th Floor Of The Building Proposed To Be Named As 'Known As 'cheer' Situated At 'Sikka Kaamra Greens' Plot No. Gh-03(B), Sector -143, Fng Expressway Noida, Uttar Pradesh-201301 Bounded As Under: North: As Per Site South: As Per Site East: As Per Site West: As Per Site

## IMPORTANT INFORMATION REGARDING AUCTION PROCESS:

- EMD Demand Drafts (DD) shall be drawn in favor of "EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" payable at Mumbai.
- EMD Payments made through RTGS shall be to: Name of the Account No. EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT Account No.: 000405158602 ; Name of the Bank -ICICI BANK; IFSC Code : IFSC ICIC0000004
- Last Date of Submission of EMD Received 1 day prior to the date of auction
- Place for Submission of Bids 1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098
- Place of Auction (Web Site for Auction) E-Auction (<https://auction.edelweissarc.in>)
- Contact Person with Phone Nos. Customer care: 1800 266 6540
- Date & Time of Inspection of the Property As per prior appointment

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. <https://auction.edelweissarc.in>Date: 31.03.2026 Sd/- Authorized Officer  
Place: DELHI For Edelweiss Asset Reconstruction Company Limited

## Honda India Power Products Limited

CIN: L40103DL2004PLC203950

Registered Office: 409, DLF Tower B, Jasola Commercial Complex, New Delhi - 110025

Website: [www.hondaindiapower.com](http://www.hondaindiapower.com) | E-Mail: [ho.legal@hpcp.co.in](mailto:ho.legal@hpcp.co.in) | Phone: +91-01141082210

## POSTAL BALLOT NOTICE

Members are hereby informed that in compliance with the provisions of Section 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended ("the Act"), read together with the Companies (Management and Administration) Rules, 2014, as amended ("the Management Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and/or any other applicable provisions of the Act, the Rules or the Listing Regulations (including any statutory modifications) or re-enactments thereof for the time being in force, and in accordance with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 17/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated September 19, 2024, and 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs, Government of India ("the MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Notice is sent for seeking approval of the shareholders of the Company by Postal Ballot by way of electronic means ("e-voting"), for following Special Business:-

- Re-Appointment and payment of remuneration to Mr. Shigeki Iwama (DIN 10075458) as CMD and President & CEO of the Company.
- Payment of remuneration to Mr. Vinay Mittal (DIN-05242535), Whole Time Director of the Company.

The Company has completed the dispatch of the aforementioned Postal Ballot Notice on March 30, 2026 to all the Members of the Company, who have registered their email addresses with the Company/ Registrar and Share Transfer Agent (RTA)/ Depository Participant(s) and are entitled to cast their votes as on the Cut-off date being March 27, 2026, for seeking their consent on the resolutions listed in the said notice (along with the explanatory statement thereto).

Please treat this notice as our attempt to reach out to all the Members including those who have missed or not received other communication on this subject matter and intend to participate in proposed Postal Ballot e-voting. Considering the relaxations provided by the MCA, hard copies of the Postal Ballot Notice alongwith relevant forms and prepaid envelopes have not been sent to the members for this Postal Ballot.

Please note that -

- For Shareholders who have not received the notice due to change/ non-registration of their e-mail address with the Company/ RTA/ Depository Participants, they may request for the notice by sending an email to [investor@masserv.com](mailto:investor@masserv.com) along with a scanned copy of Share Certificate/ Client Master. On receipt of such request, the shareholder would be provided soft copy of the notice and the procedure for e-voting along with the User ID and the Password to enable e-voting for this Postal Ballot. It is clarified that for registration/ updation of email address, the shareholders who are holding the shares in dematerialized form are requested to contact their respective Depository Participants and the shareholders who are holding shares in physical form are requested to submit the duly executed form with the RTA. The shareholders who wish to obtain the e-mail registration/ updation form can send an email at [investor@masserv.com](mailto:investor@masserv.com). Those Members who have already registered their email addresses are requested to keep their email addresses validated with their Depository Participants/ RTA/ Company to enable servicing of notices/ documents/ Annual Reports electronically to their email address.

- The Company has engaged the services of National Securities Depository Limited ('NSDL') for the purpose of providing e-voting facility to all its Members. Members are requested to note that the voting through electronic mode shall commence from Wednesday, April 01, 2026 (09:00 Hours IST) and shall end on Thursday, April 30, 2026 (17:00 Hours IST).

- The members whose names appeared on the Register of Members/ List of Beneficial Owners as on the Cut-off date shall be only eligible to vote by way of Postal Ballot/e-voting.

- The Board of Directors of the Company have appointed Ms. Saryu Munjal, Proprietor of M/s Saryu Munjal & Associates, Company Secretaries as a Scrutinizer to scrutinize the remote e-voting process in a fair and transparent manner. Members are requested to note that the e-voting platform shall not be available to the Members after 17:00 Hours on April 30, 2026.

- The Postal Ballot Notice along with the explanatory statement and other annexure can also be downloaded from the Company's website i.e. [www.hondaindiapower.com](http://www.hondaindiapower.com) or from the website of NSDL i.e. [www.evoting.nsdl.co.in](http://www.evoting.nsdl.co.in) or the website of BSE Limited and National Stock Exchange of India Limited, where the equity shares of the Company are presently listed.

- The result of the Postal Ballot shall be announced by the CMD and President & CEO of the Company or any other person authorized by him on or before Monday, May 04, 2026 and the same would also be intimated to the NSE and BSE and will also be posted on the website of the Company and NSDL i.e. [www.hondaindiapower.com](http://www.hondaindiapower.com) and [www.evoting.nsdl.co.in](http://www.evoting.nsdl.co.in), respectively.

- In case of any query/ grievance related to e-voting or Postal Ballot, Members may approach M/s Mas Services Limited, RTA of the Company at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020, Ph: 011 26387821/82/83, Fax: 011 26387384 or email at [investor@masserv.com](mailto:investor@masserv.com).

For Honda India Power Products Limited

Sd/-

Sunita Ganjoo

Company Secretary and Compliance Officer

March 30, 2026

New Delhi

Company Secretary and Compliance Officer

Company Secretary and Compliance Officer

Company Secretary and Compliance Officer

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**International Asset Reconstruction Co. Pvt. Ltd.**  
**Corporate Office:** A-601,602,605, 6th Floor, 215 Atrium, Kanakia Spaces, Andheri Kurla Road, Andheri (East), Mumbai 400093; Registered Office: 406, DLF South Court, Saket, New Delhi - 110017  
**CIN No.:** U74999012002PIC117525; E: [iarc@iarc.co.in](mailto:iarc@iarc.co.in); Website: [www.iarc.co.in](http://www.iarc.co.in)

**Public Notice for E-Auction Cum Sale (Appendix-IV A) (Rule 8(6))**

Sale Notice for Sale of Immovable Asset under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and, in particular, to the Borrower(s), Guarantor(s), and Mortgage(s) mentioned hereinbelow that the undermentioned Secured Asset, mortgaged to International Asset Reconstruction Company Private Limited, acting in its capacity as Trustee of RetCo-5 (hereinafter referred to as "IARC"), having its Registered Office: 406, DLF South Court, Saket, New Delhi- 110017; Corporate Office at A-601/602/605, 6th Floor, 215 Atrium, Kanakia Spaces, Andheri-Kurla Road, Andheri (East), Mumbai - 400093, and the physical possession of which was taken by the Authorised Officer (AO) of IARC, shall be sold on "AS IS WHERE IS" and "AS IS WHAT IS" and "WHATEVER THERE IS" and "WITHOUT RECOURSE" basis for the realization of IARC's dues. The sale will be conducted by the undersigned through the e-auction platform, details of which are available at the website [iarc.co.in](http://iarc.co.in).

**Borrower(s)/ Co-Borrower(s)/ Guarantor(s):** Mrs. Preeti Manjusha Topno and Mr. Sonu Roshan Ekka

**DEMAND NOTICE** Date and Amount: Date: 09.10.2024  
 Rs. 30,89,555.00 (Rupees Thirty Lakh Eighty Nine Thousand Five Hundred and Fifty Five only)

**Description of the Immovable property/ Secured Asset:** Notice of Sale of Mortgaged Property being All that piece and parcel of property being Third Floor with rooftop/terrace rights, (Front LHS) Built on Portion of Property No. C-61 and C-62, land area admeasuring 70 sq. yards, Out of Khasra No. 10/20 & 21 (Mustali No.10, Killa No. 20 & 21) Situated in the area of Village Matiala and the Colony Known as Mansa Ram Park, in Block-C, Uttam Nagar, New Delhi-110059, owned by Ms. Preeti Manjusha Topno d/o Sh. Patras Topno (hereinafter referred to as "the Secured Asset").

| Date of Physical Possession: | Total Outstanding Dues as on 02.03.2026 | Reserve Price                                  | (EMD) Earnest Money Deposit:                          |
|------------------------------|-----------------------------------------|------------------------------------------------|-------------------------------------------------------|
| 20.02.2026                   | Rs. 35,45,272.21                        | Rs. 26,00,000/- (Rupees Twenty Six Lakhs only) | Rs. 2,60,000/- (Rupees Two Lakhs Sixty Thousand only) |

**BID INCREASE AMOUNT**  
 Rs. 50,000/- (Rupees Fifty Thousand Only)

**Date of Inspection of Secured Asset:** April 17, 2026 (01 p.m. to 02 p.m.)  
**Last date for deposit of EMD:** April 28, 2026 till 04:00 p.m.  
**Date/Time of E-Auction:** April 30, 2026 (11 am to 12 noon)

Interested parties may contact the Authorised Officer for further details, clarifications, or for submission of their application. For the detailed terms and conditions of the sale, please refer to the link available on IARC's website at [www.iarc.co.in](http://www.iarc.co.in). Interested Parties may also contact Mr. Varun Gupta on 7770042174 and Mr. Aamod Datar on 9819864642 for any assistance.

**Place: Delhi; Date: 31.03.2026** **AUTHORISED OFFICER**

**VASTU HOUSING FINANCE CORPORATION LTD**  
 Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.  
**CIN No.:** U65922MH2005PLC272501

**POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

| S. N | Name of Borrower, Co-Borrower and LAN No.                                                                              | Date & Amount of Demand Notice       | Description of Property                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Date & Type of Possession              |
|------|------------------------------------------------------------------------------------------------------------------------|--------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|
| 1    | Parvin Begam (Borrower), Mohd Ikbal (Co Borrower), Mr/Mrs. Mohammad Mohsin (Co Borrower) MHL0000001155735              | 15-Dec-25 Rs.884946 as on 12-Dec-25  | Property Plot Land Measuring Area 74.34 S.mts. Situated At In Kh. No. 122 Mohalla: And Mauza- Rukanpur Ward No. 12 Shikohabad Tehsil Shikohabad And Distt Firozabad-283203 Boundaries As Follows: North - Land Of Ajaj Mohd. South - Gall 8 Ft. East - Open Land Of Mazid West - Araj Rahisha                                                                                                                                                                                              | Symbolic Possession Taken on 27-Mar-26 |
| 2    | Uma Shankar Mishra (Borrower), Rinku Mishra (Co Borrower) HL0000000135604                                              | 11-Jan-25 Rs.1713627 as on 08-Jan-25 | All that part and Parcel Of The Immovable Property Situated At, Built Up Second Floor Without Roof Rights Area Measuring 50 Sq Yds (Ie 41.81sq Mtr.) Built On Property Bearing Plot No RZ- A- 14 Out Of Khasra No 7/15 Situated In The Revenue Estate Of Village Matiala Delhi State Area Abadi Known As Colony Khushi Ram Park In Block - A Uttam Nagar New Delhi -110059 Boundaries as follows: North - Plot of Vijay South - Gall 10 FIT East - Road 15 ft West - Part of Plot of Ashok | Physical Possession Taken on 26-Mar-26 |
| 3    | Rajesh (Borrower), Mr/Mrs. Greesh Babu (Co Borrower), Mr/Mrs. Arti (Co Borrower), Mr/Mrs. Vishal Kumar MHL000000255551 | 15-Dec-25 Rs.417040 as on 12-Dec-25  | All That Piece And Parcel Property Plot Measuring Area 93 Sq.Mts.khasra No.758m1, Situated At Mauza Prempur Raipura Lineapar Tehsil And District Firozabad Boundaries As Follows: North - Rasta 20 Ft.Wide South - Rasta 20 Ft.Wide East - Remaining Part Of Seller. West - F SA 10 Ft.Wide                                                                                                                                                                                                | Physical Possession Taken on 27-Mar-26 |

**Date : 31.03.2026**  
**Place : Firozabad** **Authorised officer**  
 Vastu Housing Finance Corporation Ltd

**Utkarsh Small Finance Bank**  
**Aapki Ummeed Ka Khaata**  
**(A Scheduled Commercial Bank)**

**Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-110060**  
**Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.**

**(Appendix IV) POSSESSION NOTICE FOR IMMOVABLE PROPERTY [under rule 8(1)]**

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of Security interest (enforcement) rules 2002, the authorised officer issued a Demand notice on the dates notes against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account herein below:

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of the section 13 of the Act, in respect of the time available, to redeem the secured assets.

| Sr. | Name of the Branch | Name of the Account                                                              | Name of the Borrower/ Guarantor (Owner of the Property)                                                                                                                   | Date of Demand Notice | Date of Symbolic Possession | Amount Outstanding as on the date of Demand Notice |
|-----|--------------------|----------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|-----------------------------|----------------------------------------------------|
| 1   | Rudrapur           | Client Name - Maya Bisht Cosmetic Gift Centre Account Number - 13690600000006043 | M/s Maya Bishr Cosmetic Gift (Borrower) Mr. Chandan Singh Bishr S/o Prem Singh Bishr (Co-Borrower/Mortgager) Ms. Haruli Devi W/o Prem Singh Bishr (Co-Borrower/Mortgager) | 08-01-2026            | 25-03-2026                  | ₹ 5,75,146/-                                       |

**Description of Property(ies) (all the part & parcel of the property consisting of):** Property-1 All that part and parcel residential Property bearing Khata No.397, khasra No.207/1 MIN , area admeasuring 1710 Square feet i.e.158.921 Square meter Land situated at Village chakapur,Teshil Bazpur, District Udhm Singh Nagar, Uttarakhand 262401 as per the Sale deed dated 21/05/2002 registered at sub registrar office Bazpur which is serial number 2661. Property Bounded by - East:Primary School North: Property of Vijay Kumar West: House of Haruli Devi South: 6 feet Road Description of Mortgaged Property-2 All the Part and parcel of Property residential Property bearing Khata No.397, Khasra No.207/1 Min Land situated at village- Chakapur, Tehsil - Bazpur, District Udhm Singh Nagar Uttarakhand- 262401 as per the sale deed dated 20/1/1990 registered at sub registrar office Bazpur which is serial number 121. Property Bounded by - East : Property of Primary School South: Road West: Hufot Shukha North: Land of Tulsi

**Date: 31-03-2026**  
**Place: Uttarakhand**

**(Authorized Officer)**  
 (Utkarsh Small Finance Bank)

**ADITYA BIRLA CAPITAL**  
**Registered Office:** Indian Rayon Compound, Veraval, Gujarat - 362266  
**Branch Office:** G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

**DEMAND NOTICE** (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

Substituted Service Of Notice U/S 13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereto. Thereafter, ABHL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

| Sl. No | Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | NPA Date | Date of Demand Notice | Amount due as per Demand Notice as on Date |
|--------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|-----------------------|--------------------------------------------|
| 1      | 1. NISHANT RANA Hig Flat No 31, Floor No: Third Floor With Roof Rights. Building Name: Goodwill Apartment, Project Name: Goodwill Cghs Ltd. Known As Goodwill Apartment, Revenue Record No. Plot No: Plot No. 48, Sai Apartment, Sector-13, Rohini, North West Delhi, Delhi, 110088. 2. VINOD KUMAR RANA Hig Flat No 31, Floor No: Third Floor With Roof Rights. Building Name: Goodwill Apartment, Project Name: Goodwill Cghs Ltd. Known As Goodwill Apartment, Revenue Record No. Plot No: Plot No. 48, Sai Apartment, Sector-13, Rohini, North West Delhi, Delhi, 110088. 3. GAYATRI RANA Hig Flat No 31, Floor No: Third Floor With Roof Rights. Building Name: Goodwill Apartment, Project Name: Goodwill Cghs Ltd. Known As Goodwill Apartment, Revenue Record No. Plot No: Plot No. 48, Sai Apartment, Sector-13, Rohini, North West Delhi, Delhi, 110088. 4. NITESH SOLANKI, Hig Flat No 31, Floor No: Third Floor With Roof Rights. Building Name: Goodwill Apartment, Project Name: Goodwill Cghs Ltd. Known As Goodwill Apartment, Revenue Record No. Plot No: Plot No. 48, Sai Apartment, Sector-13, Rohini, North West Delhi, Delhi, 110088. 5. NISHANT RANA C/O: Advatix Apac Logistics Pvt. Ltd. Plot No. 242 & 243 Advatix Apac Logistics Pvt. Ltd Ahip Palms, First Floor, Phase 4, Gurugram, Haryana, 122022. 6. VINOD KUMAR RANA 18/214 Baraut Patli Chaudhrana, Bagpat, Uttar Pradesh, 250611. 7. NITESH SOLANKI House No- |          |                       |                                            |